

National Company Law Appellate Tribunal

Principal Bench, New Delhi

Company Appeal (AT) (Ins) No. 927 of 2020

IN THE MATTER OF:

Himalayan Crest Power Pvt. Ltd.

...Appellant

Vs.

**Pankaj Khaitan,
Resolution Professional of M/s Sasi Power
Pvt. Ltd.**

...Respondent

Present:

For Appellant: Ms. Purti Gupta, Advocate.

For Respondent: Mr. Neeraj Kumar Gupta, Advocate for R-1.

ORDER

(Through Virtual Mode)

24.02.2021: In terms of the order dated 09.02.2021, the Learned Counsel for the Appellant have filed 'Additional Affidavit' bringing in record, the order passed by NCLT New Delhi, Court – V in IB- 1790/ND/2019, dated 08.10.2020. Let this Additional Affidavit be taken on record.

From the perusal of the record, the Appellant has filed Annexure- H whereof it appears that UCO Bank (Financial Creditor) has filed the Application under Section 60 (5) of the 'I & B' Code which was admitted by the Hon'ble Division Bench of NCLT New Delhi, Court –V.

Due to technical glitch we are unable to connect the Learned Counsel for the Appellant.

List the Appeal on **10th March, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

sr/nn